

Notice of Motion (Rule 142)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Take notice that this Court will be moved before the Hon'ble Mr. Justice  
..... on ..... the ..... day of ..... 19 at 11 O'clock  
in the forenoon by the abovenamed plaintiff for an order that (specify relief claimed).  
defendant

(If leave for a special day and hour has been obtained or if interim relief has been  
granted, add as follows) :-

And take notice also that leave to give this notice for the day and hour aforesaid  
has been obtained from the Hon'ble Mr. Justice  
..... or that the Hon'ble Mr. Justice  
..... has granted the following relief:-

(here state the interim relief granted).

Dated this ..... day of .....19 .

This Notice of Motion has been issued at the instance of ..... Advocate for .....

(Signature of)

Advocate for ..... .. .

To

(State names of parties),

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N.B.-Affidavit of ..... dated the ..... day of ..... 19 will be used  
in support of this Notice of Motion.